GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2965 ANSWERED ON:14.03.2013 PHALGUNA SAKA SUBMISSION OF BALANCE SHEETS Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the provision of submission of balance sheets by the Companies to the Registrar of Companies;
- (b) the details of violation of above provision during each of the last three years;
- (c) the details of action taken by the Government on violation of above provision of submission of balance sheets; and
- (d) the details of punitive action taken in this regard during each of the last three years and the results achieved so far?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

- (a) As per provisions of section 220 of the Companies Act, 1956 every company is required to file a copy of the Balance Sheet and Profit & Loss Account with the Registrar of Companies (ROC) within 30 days from the date on which the above documents were so laid before the Annual General Meeting (AGM).
- (b) to (d) The following are the details of cases filed for non-filing of Balance Sheets and Profit and Loss Account in the last three years:

Year Number

2009-10 2089

2010-11 1981

2011-12 3097

For delayed filing of such documents, the additional fee payable is levied as per section 611(2) of the Companies Act, 1956